

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3680

ANSWERED ON:15.12.2011

ICSI

Patel Shri Somabhai Gandadal Koli

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Central Government has any administrative control over the recruitment, promotions and other service matters in the Institute of Company Secretaries of India (ICSI) set up under an Act of Parliament;

(b) if so, the details and if not, the reasons therefor;

(c) whether the policies/rules like reservation for Scheduled Castes and Scheduled Tribes, welfare schemes for women employees like maternity leave, child care leave are not being implemented in this institute at par with the Central Government employees;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to bring transparency in the administrative working of the institute and also the service rules and pay scales in the Institute at par with those in the Central Government?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

(a)&(b): No, Madam. The Institute of Company Secretaries of India (ICSI) is an autonomous body constituted under the Company Secretaries Act, 1980, Section 16 of the Act empowers the Council of the Institute to inter alia, appoint officers and employees of the Institute and to prescribe their salaries, fees, allowances and the terms and condition of service. Under Section 35 of the Act, however, the Central Government, may from time to time, issue such directions to the Council of ICSI as in the opinion of the Central Government are conducive to the fulfillment of the objects of the Act. However, the Ministry does not interfere in the day to day affairs of the Institute.

(c)&(d): The terms and conditions of the service of the employees of the Institute are regulated by the Service Rules framed by the Council of the Institute in 1979 (as amended from time to time). Rule 12 (A) states that "Nothing in these Rules shall affect reservation, relaxation of age limit and other concessions required to be provided for SCs/STs and OBCs categories of persons in employment (Direct Recruitment and promotion) as per Central Government Policy on reservation/concession amended from time to time".

The welfare measures introduced by the Institute for its employees include-

1. Maternity leave for 135 days (not more than two occasions during the entire service).

2. Paternity leave for 15 days (not more than two occasions during the entire service).

(e) The Institute having been established by an Act of Parliament is a public authority under the Right to Information Act, 2005 and maintains the required level of transparency. It has already revised the Pay Scales of its employees w.e.f 1st January, 2006 based on the recommendations of the 6th Central Pay Commission.